IN THE CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL, KOLKATA

REGIONAL BENCH – COURT NO.3

S. Tax Misc. Application (COD) No. 75652 of 2017
And
S. Tax Appeal No. 76284 of 2017

Arising out of Order-in-Appeal No.99/DGP/2016-17 dated 06.09.2016 passed by the Commissioner of Central Excise (Appeals-II), Kolkata.

M/s. Pushpa Enterprise
12/b/2 Deshbandhu Nagar, Durgapur,
Burdwan, West Bengal, 713204

Appellant (s)

VERSUS

Commr. of Central Excise & Service Tax, Durgapur
Satyajit Roy, Sarani, City Centre,
Durgapur-713216

Respondent (s)

APPERANCE :
None for the Appellant
Mr. M. P. Toppo, A. R. for the Respondent

CORAM:
HON'BLE MR. P. K. CHOUDHARY, MEMBER (JUDICIAL)

MO. No. 75058/2021 & Final Order NO. 75339/2021

Date of Hearing : 25 June 2021
Date of Decision : 25 June 2021

PER BENCH :

The present Miscellaneous Application has been filed by the appellant seeking condonation of delay of 39 days in filing the appeal before the Tribunal.

2. In view of the reasons as explained in the Miscellaneous Application the delay in filing the appeal before this Tribunal, is condoned. The Miscellaneous Application (COD) is allowed.

3. The Appellant has filed a copy of Form No.SVLDRS-4, which is discharge Certificate for full and final settlement of Tax Dues under Section 127 of the Finance (No.2) Act, 1994 read with Rule 9 of **Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019** and prays for

withdrawal of their appeal. Accordingly, the appeal of the appellant is dismissed as withdrawn.

(Dictated and pronounced in the open court.)

Sd/-
(P. K. Choudhary)
Member (Judicial)

Pooja